

ITEM NO.30

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31497/2014

(Arising out of impugned final judgment and order dated 24-02-2012 in FA No. 810/1984 passed by the High Court Of Judicature At Allahabad)

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)

VERSUS

BABUA KOERI (D) & ORS. Respondent(s)

(IA No. 1/2014 - CONDONATION OF DELAY IN FILING)

WITH

SLP(C) No. 10430/2016 (XI)

Date : 20-10-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Akhilesh Kumar Pandey, AOR
Mrs. Shalini Chandra, Adv.
Mr. Abhishek Kumar Pandey, Adv.

Mr. Aseem Mehrotra, Adv.
Ms. Deeksha, Adv.
Ms. Pushpanjali Singh, Adv.
Mr. Rajeev Singh, AOR

For Respondent(s) Mr. Ankur Yadav, AOR

Ms. Asha Gopalan Nair, AOR
Ms. Nivedita Nair, Adv.
Mr. Shreyansh Agrawal, Adv.

Mr. Akhilesh Kumar Pandey, AOR
Mrs. Shalini Chandra, Adv.
Mr. Abhishek Kumar Pandey, Adv.

Mr. Rajeev Singh, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

**Perused the letter circulated by learned counsel for
Respondent No. 1 seeking adjournment since the arguing counsel is
unwell.**

Adjourned for one week.

**(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS**

**(VIRENDER SINGH)
BRANCH OFFICER**